## Government of Gujarat Health & Family welfare Department Sachivalaya,Gandhinagar No.NCV/102020/SF-1/G Dated the 20<sup>th</sup> March, 2020

## Addendum:

In exercise of the powers conferred under section 2, 3 & 4 of The Epidemic Diseases Act, 1897, The Governor of Gujarat has issued the regulations regarding COVID-19 (Corona Virus Disease 2019).

In the said notification Para 11 is hereby modified and empowering "**The Commissioner of Concerned Municipal Corporation**" or The District Administration of the concerned district to implement the Para 11 measures of the "The Gujarat Epidemic Diseases, COVID-19 Regulations, 2020."

These shall come into force with immediate effect and shall remain valid for a period of one year from the date of publication of same number notification dated 13/03/2020.

By order and in the name of Governor of Gujarat,

(Dr.Jayanti Ravi) Principal Secretary to Government Health & Family welfare Department

A copy of the above is forwarded to the following for information and compliance:

- All the Municipal Commissioners in the State of Gujarat.
- All the District Collector in the State of Gujarat.
- The commissioner, Health and Medical Services and Medical Educations, Gandhinagar
- Urban Development and Urban Housing Department, Sachivalaya, Gandhinagar
- Panchayat and Rural housing Department, Sachivalaya, Gandhinagar
- Revenue Department, Sachivalaya, Gandhinagar
- System Manager, Health & Family welfare Department, Gandhinagar
- Select file